

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.506 of 2012
Excise Appeal No.507 of 2012

(Arising out of Order-in-Appeal No.58-59/Kol.II/2012 dated 09.05.2012 passed by Commissioner (Appeals) of Central Excise, Kolkata II)

M/s Berger Paints India Ltd.

14 & 15 Swarnamoyee Road, Botanical Garden, Howrah-711103

Appellant

VERSUS

Commissioner of Central Excise, Kolkata II

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

Ms.Udita Saraf, Advocate, for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75498-75499/2023

DATE OF HEARING : 29 .05.2023

DATE OF DECISION : 29 .05.2023

Per Ashok Jindal :

The appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeals. Accordingly, the appeals of the appellants are dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-

(K.Anpazhakan)
Member (Technical)

mm

